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# Bare Acts & Rules

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**Part III**  
**Local Act made by the Governor General under section**  
**67B of the Government of India Act, in force in**  
**West Bengal.**

**THE BENGAL CRIMINAL LAW AMENDMENT**  
**(SUPPLEMENTARY) ACT, 1925.<sup>1</sup>**

(30th March, 1925.)

*An Act to supplement the Bengal Criminal Law Amendment*  
*Act, 1925.*

WHEREAS it is expedient to supplement the Bengal Criminal Law Amendment Act, 1925, it is hereby enacted as follows :—

1. This Act may be called the Bengal Criminal Law Amendment (Supplementary) Act, 1925.

Short  
title.

2. In this Act,—

Defini-  
tions.

(a) "Code" means the Bengal Criminal Procedure, 1898; and

(b) "local Act" means the Bengal Criminal Law Amendment Act, 1925.

3. (1) Any person convicted on a trial held by Commissioners under the local Act may appeal to the High Court of Judicature at Fort William in Bengal, and such appeal shall be disposed of by the High Court in the manner provided in Chapter XXXI of the Code.

Appeals  
and con-  
firmations.

(2) When the Commissioners pass a sentence of death, the record of the proceedings before them shall be submitted to the High Court and the sentence shall not be executed unless it is confirmed by the High Court which shall exercise, in respect of such proceedings, all the powers conferred on the High Court by Chapter XXVII of the Code.

4 to 6. *Rep. by s. 5 of the Bengal Criminal Law Amendment (Supplementary) Act, 1932 (VIII of 1932).*

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<sup>1</sup> For Statement of Objects and Reasons, see the *Gazette of India*, 1925, Pt. V, page 79.